

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH
AT HYDERABAD.

..
R.A.No.69/98 in D.A.No.1060/96.
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Date of decision: 10-2-1999.

Between:

P. Ananda Reddy. .. Applicant.
S/o P. Narasimha Reddy
Casual Mazdoor under
SDOI, Anakapalli.
And

1. The Sub Divisional Officer,
Telecom, Anakapalli - 531 001.
2. The General Manager, Telecom,
Visakhapatnam Telecom Dist.
Visakhapatnam - 530 020.
3. The Director General, Telecom,
(representing Union of India),
New Delhi - 110 001. Respondents.

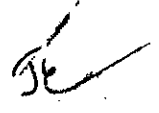
Counsel for the Review Applicant: Sri C. Suryanarayana.

Counsel for the review Respondents: Sri V. Vinod Kumar.

CORUM.

Hon'ble Sri H. Rajendra Prasad, Member (A)

Hon'ble Sri B.S. Jai Parameshwar, Member (J)



R.A.No.69/98 in O.A.1060/96.

(by Hon'ble Sri B.S.Jai Parameshwar, Member (J))

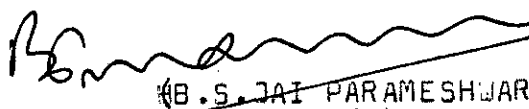
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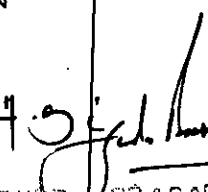
Heard Sri C.Suryanarayana, the learned counsel for the Review Applicant and Sri V.Vinod Kumar, the learned counsel for the Review Respondents.

The Applicant in this R.A., has filed this application to review the order dated 29.7.1998 passed in the O.A.

The said O.A., was disposed of relying upon the order passed in O.A.907/96. Now, the learned counsel for the applicant herein submits that the facts and circumstances of the case in O.A.907/96 were quite different and has no resemblance to decide the O.A.1060/96 on the basis of the material available in O.A.907/96. Therefore, we feel it proper to re-hear the O.A., on merits. Hence the Review Application is allowed. The Order dated 29.7.1998 in O.A.1060/96 is set aside.

The Review Application is allowed. O.A., 1060/96 is ordered to be posted for rehearing. No order as to costs.


(B.S. JAI PARAMESHWAR)
Member (J)


(H.R. ADENDRA PRASAD)
Member (A)

10.2.99.

Date: 10-2-1999.

Dictated in open Court.